BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1237/2024

IN THE MATTER OF:

NEWS ITEM TITLED *"TWO KILLED, 3 INJURED IN FIRECRACKER EXPLOSION IN GONDA"*

APPEARING IN THE TIMES OF INDIA DATED 07.10.2024

INDEX

Sl. No.	Particulars	Pages
1.	Compliance Report On Behalf Of The District Magistrate, Gonda With Affidavit.	1-5
2.	**Annexure-P/1 :-** True and translated copy of the report submitted by the Tehsildar, Tarabganj	6-7
3.	**Annexure-P/2 :-** True and translated copy of the communication dated 04.02.2026	8-10
4.	**Annexure-P/3 :-** True copy of the communication dated 18.02.2026	11-12

Date:20**/03/2026** **THROUGH**

Place: New Delhi

Priyanka swami
Advocate
Standing Counsel For State of U.P.
F-13, Jangpura, New Delhi 110014

574

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1237/2024

IN THE MATTER OF:

NEWS ITEM TITLED *"TWO KILLED, 3 INJURED IN FIRECRACKER EXPLOSION IN GONDA"*

APPEARING IN THE TIMES OF INDIA DATED 07.10.2024

COMPLIANCE REPORT ON BEHALF OF THE DISTRICT MAGISTRATE, GONDA WITH AFFIDAVIT

MOST RESPECTFULLY SHOWETH:

I, Ashutosh Pandey S/o Vishnu Narain Pandey age about 35 years posted as Tehsildar, District Gonda , do hereby solemnly affirm, as under:

1. I am Tehsildar, District Gonda, I as authorised by District Magistrate, District Gonda submit this affidavit in compliance with the order dated 8/12/2025 passed by this Hon'ble Tribunal in the above Original Application.
2. That the present Compliance Report is being filed on behalf of Respondent No. 4 – District Magistrate, Gonda, in compliance with

the order dated 08.12.2025 passed by this Hon'ble Tribunal whereby the answering respondent was directed to ensure proper service of notice upon the newly impleaded respondents and to file an affidavit disclosing the service of notice.

3. That pursuant to the directions of this Hon'ble Tribunal, necessary steps were initiated by the office of the District Magistrate, Gonda for effecting service of notice upon the newly impleaded respondents, namely:

a) Shri Ishaq S/o Nakkhu Resident of Village Belsar Deha, Tehsil Tarabganj, District Gonda.

b) Shri Krishna Kumar S/o Chhabile Resident of Village Belsar Deha, Tehsil Tarabganj, District Gonda.

c) Shri Akash S/o Amarnath Resident of Village Belsar Deha, Tehsil Tarabganj, District Gonda.

4. That in pursuance of the above directions, the matter was referred to the Tehsildar, Tarabganj, who conducted the necessary inquiry and submitted a report stating that:

a) Respondent No. 05 – Shri Ishaq and

b) Respondent No. 06 – Shri Krishna Kumar

are presently lodged in Lucknow Jail, and therefore the service of notice upon them could not be effected at their residential addresses. **True and translated copy of the report submitted by the Tehsildar, Tarabganj is annexed herewith and marked Annexure-P/1**

5. That the said report further revealed that Respondent No. 07 – Shri Akash S/o Amarnath has expired, and his legal heir is his brother Shri Shatruhan S/o Amarnath, resident of Village Belsar Deha, Tehsil Tarabganj, District Gonda.

6. That in view of the aforesaid circumstances, and in order to ensure compliance with the directions of this Hon'ble Tribunal, the office of the Additional District Magistrate, Gonda issued a communication dated 04.02.2026 to the Additional Superintendent of Police (West), Gonda, directing that the notice and copy of the order dated 16.05.2025 be served upon:

a) Shri Ishaq (Respondent No. 5) and

b) Shri Krishna Kumar (Respondent No. 6)

who are presently lodged in Lucknow Jail, through special carrier, and that proof of service be submitted to the office of the District

Magistrate at the earliest. **True and translated copy of the communication dated 04.02.2026 is annexed herewith as Annexure-P/2**

7. That thereafter the Superintendent of Police, Gonda issued directions to the Inspector In-Charge, Police Station Tarabganj, to nominate a Sub-Inspector to coordinate with the office of the District Magistrate, Gonda and ensure service of the notice and order of this Hon'ble Tribunal upon the aforesaid respondents lodged in Lucknow Jail, and to submit the service report at the earliest. **True copy of the communication dated 18.02.2026 is annexed herewith and marked Annexure-P/3**

8. That the aforesaid steps have been taken by the answering respondent in order to ensure effective service of notice upon the newly impleaded respondents, strictly in compliance with the directions passed by this Hon'ble Tribunal.

9. That the present compliance report is being filed to place on record the steps taken by the District Administration, Gonda, for ensuring service of notice upon the concerned respondents and to demonstrate bona fide compliance with the directions of this Hon'ble Tribunal.

DEPONENT

VERIFICATION

Verified on solemn affirmation at ..... on this.....day of March 2025, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

NOTARY Jata Shankar Teh. Tarabganj Regn. No. Expiry Date 3-2-202 UTTAR PRADESH

DEPONENT

SWORN & VERIFIED BEFORE ME ON....20/03/2026

Jata Shankar Singh
ADV. & NOTARY Tarabganj Gonda (U.P.)

Through

Respondent No. 4

District Magistrate, Gonda

21/1/26

तरबगंज -

रिपोर्ट थाना - तरबगंज जनपद - गोण्डा

श्रीमान्जी,

उक्त नोटिस वा तामिला मुज्ञ उ०नि० द्वारा दिनांक 19/02/2026 को आदेश के अनुपालन के क्रम में लखनऊ कारागार में जाकर निरुद्ध प्रतिवादीगण से उपरोक्त नोटिस का बजात बाद तामिल कराया गया। जिसके सम्बन्ध में लखनऊ कारागार में आमद पृष्ठ संख्या 29 समय 14:42 अंकित है व रवानगी पृष्ठ संख्या 30 समय 15:32 पर अंकित है।

रिपोर्ट सादर सेवा में प्रेषित है।

Upendra Yadav S.I
20/2/2026
उप निरीक्षक
थाना तरबगंज
जनपद-गोण्डा

Submitted
21/2/2026

ADM
Sir Submitted
21/2/26
Addl S.P
अपर पुलिस अधीक्षक
गोण्डा।

Ture English Translation of ANNEXURE P/1

Report Police Station- Tarabganj District- Gonda

Sir, in compliance with the order, I, the Inspector, went to Lucknow Jail on 19/02/2026 and had the above notice served to the detained respondents. Regarding this, the time of arrival at Lucknow Jail is mentioned on page number 29 at 14:42 and the time of private arrest is mentioned on page number 30 at 15:32. The report is respectfully sent to your service.

संख्या: 634 / जे0ए0 (मा0 एनजीटीओआर–2810) / 2025, कार्यालय जिलाधिकारी, गोण्डा दिनांकः फरवरी 04, 2026

विषयः– COMPLIANCE WITH NGT ORDER ON COMPENSATION FOR FIRECRACKER EXPLOSION VICTIMS.

अपर पुलिस अधीक्षक (परिक्षेत्र), गोण्डा।

कृपया उपर्युक्त विषयक तहसीलदार, तरबगंज के पत्र संख्या–194 / ना0ना0 / तामीला / मा0रा0ह0अधि0 / 2026, दिनांकः 31.01.2026 (छायाप्रति संलग्न) का संदर्भ ग्रहण करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण (एनजीटी), नई दिल्ली द्वारा पारित आदेश दिनांकः 16.05.2025 द्वारा 03 नये प्रतिवादियों (1–श्री इश्हाक पुत्र नक्खू, निवासी बेलसर डीहा, तरबगंज, गोण्डा, प्रतिवादी संख्या–5, श्री कृष्ण कुमार पुत्र छबीले, निवासी बेलसर डीहा, तरबगंज, गोण्डा, प्रतिवादी संख्या–6, श्री आकाश पुत्र अमरनाथ, निवासी बेलसर डीहा, तरबगंज, गोण्डा, प्रतिवादी संख्या–7) को नोटिस का तामीला कराते हुए तामीला प्रति उपलब्ध करायी गयी है।

इस संदर्भ में अवगत कराना है कि मा0 हरित अधिकरण द्वारा पारित आदेश जिसमें तामीला रिपोर्ट को शपथ–पत्र के माध्यम से प्रमाणित करते हुए प्रस्तुत करने निर्देश दिया गया है, जिसके क्रम में तहसीलदार, तरबगंज की आख्या प्राप्त की गयी, जिसमें उल्लेख है कि **प्रतिवादी संख्या–05 श्री इश्हाक पुत्र नक्खू, निवासी बेलसर डीहा, तहसील तरबगंज, जनपद गोण्डा व प्रतिवादी संख्या–06 श्री कृष्ण कुमार पुत्र छबीले, निवासी बेलसर डीहा, तहसील तरबगंज, जनपद गोण्डा लखनऊ जेल में हैं।** प्रतिवादी संख्या–07 श्री आकाश पुत्र अमरनाथ, निवासी बेलसर डीहा, तहसील तरबगंज, जनपद गोण्डा का स्वर्गवास हो गया है। मृतक आकाश के जायज वारिस मृतक के भाई श्री शत्रुहन पुत्र अमरनाथ हैं।

उल्लेखनीय है कि तहसीलदार, तरबगंज की आख्या में प्रतिवादी संख्या–05 व प्रतिवादी संख्या–06 को लखनऊ जेल में होना कहते हुए पर्याप्त तामीला नहीं कराया जा सका है, जिससे मा0 न्यायालय द्वारा पारित आदेश का अनुपालन सुनिश्चित नहीं हो पाया है, इसलिए यह आवश्यक पाया जाता है कि लखनऊ कारागार में निरूद्ध प्रतिवादियों को नोटिस का तामीला कराकर तामीला आख्या उपलब्ध कराया जाय।

अतः कृपया लखनऊ जेल में निरूद्ध प्रतिवादी संख्या–05 श्री इश्हाक पुत्र नक्खू, निवासी बेलसर डीहा, तहसील तरबगंज, जनपद गोण्डा व प्रतिवादी संख्या–06 श्री कृष्ण कुमार पुत्र छबीले, निवासी बेलसर डीहा, तहसील तरबगंज, जनपद गोण्डा को मा0 राष्ट्रीय हरित अधिकरण (एनजीटी), नई दिल्ली द्वारा पारित आदेश दिनांकः 16.05.2025 के अनुपालन में लखनऊ कारागार में निरूद्ध प्रतिवादीगण उपरोक्त पर विशेष वाहक के माध्यम से आदेश की प्रति तामीला कराकर तामीला प्रति यथाशीघ्र उपलब्ध कराने का कष्ट करें।

मा0 राष्ट्रीय हरित अधिकरण (एनजीटी), नई दिल्ली के समक्ष प्रकरण में सुनवाई की तिथि 24.02.2026 नियत है।

संलग्नकः–यथोक्त।

(आलोक कुमार)
अपर जिलाधिकारी,
गोण्डा।

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

01. जिलाधिकारी महोदया की सेवा में सादर सूचनार्थ।
02. पुलिस अधीक्षक महोदय, गोण्डा।
03. उपजिलाधिकारी, तरबगंज को इस निर्देश सहित कि प्रकरण में उपरोक्तानुसार प्रश्नगत घटना में मुआवजा दिये जाने के बिन्दु पर इस कार्यालय के पत्र संख्या–277 / जे0ए0 (विविध सहा0) / 2025, दिनांकः 07.07.2025 (प्रति संलग्न) द्वारा प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन, लखनऊ से मार्गदर्शन / दिशा–निर्देश प्राप्त करने हेतु प्रेषित पत्र के अनुपालन में शासन के सम्बन्धित अनुभाग से वांछित मार्गदर्शन प्राप्त करने हेतु प्रभावी पैरवी सुनिश्चित करने का कष्ट करें।

अपर जिलाधिकारी,
गोण्डा।

मो0 इश्हाक

इश्हाक कुमार

582

True English Translation of ANNEXURE P/2

Office of the District Magistrate, Gonda

No. 634/JA (Hon'ble NGT)/2025 Date: February 04, 2026

Subject: Compliance with NGT order on compensation for firecracker explosion victims

Additional Superintendent of Police (West),

Gonda.

Please refer to the letter no. 194/Na.Na./Tamila/G.Ra.40Addhi./2026 dated 31.01.2026 (photocopy enclosed) of Tehsildar, Tarabganj regarding the above. By which the notice has been served to the Hon'ble Respondents 5-Shri Ishaq S/o Nakkhu R/o Belsar Deha, Tarabganj, Gonda; Respondent no. 6-Shri Krishna Kumar S/o Chhabile R/o Belsar Deha, Tarabganj, Gonda; Respondent no. 7-Shri Akash S/o Agarnath, R/o Belsar Deha, Tarabganj, Gonda, and a copy of the service has been made available.

In this context, it is to be informed that the order passed by Hon'ble Green Tribunal in which instructions have been given to submit the service report certified through affidavit, in the pursuance of which the report of Tehsildar, Tarabganj was received, in which it is mentioned that Respondent No.-05 Shri Ishaq S/o Nakkhu, R/o Belsar Deha, Tehsil Tarabganj, District Gonda and Respondent No.-06 Shri Krishna Kumar S/o Chhabile, R/o Belsar Deha, Tehsil Tarabganj, District Gonda are in Lucknow jail. Defendant number-07 Shri Akash S/o Amarnath, R/o Belsar

Deha, Tehsil Tarabganj, District Gonda has passed away. The legal heir of deceased Akash is the deceased's brother Shri Shatruhan son of Amarnath.

It is noteworthy that in the report of Tehsildar, Tarabganj, respondent no. 05 and respondent no. 06 are stated to be in Lucknow jail, due to which compliance of the order passed by the Hon'ble Court could not be ensured, hence it is found necessary that the notice be served to the respondent imprisoned in Lucknow jail and a service report be made available.

Therefore, please serve a copy of the order through special carrier to the above defendants imprisoned in Lucknow Jail, respondent no. 05 Shri Ishaq son of Nakkhu, resident of Velsar Deha, Tehsil Tarabganj, District Gonda and respondent no. 06 Shri Krishna Kumar son of Chhabile, resident of Belsar Deha, Tehsil Tarabganj, District Gonda, in compliance with the order dated 16.05.2025 passed by Hon'ble National Green Tribunal (NGT), New Delhi and make the service copy available to them as soon as possible.

The date of hearing in the matter before the Hon'ble National Green Tribunal (NGT), New Delhi is 24.02.2026.

(Alok Kumar)

Additional District Magistrate, Gonda.

584

ANNEXURE P/3

कार्यालय पुलिस अधीक्षक गोण्डा ।

संख्याःरिट-/2026 दिनांक - फरवरी 18/2026

प्रभारी निरीक्षक,
थाना-तरबगंज,गोण्डा।

कार्यालय जिलाधिकारी,गोण्डा के पत्र संख्याः634/जे0ए0 (मा0एन0जी0टी0प्रक0)/2026 दिनांक फरवरी ,2026 का सन्दर्भ ग्रहण करें जिसके द्वारा लखनऊ जेल मे निरूद्ध प्रतिवादी संख्या-05 श्री इश्हाक पुत्र नन्खू निवासी बेलसर डीहा ,तहसील तरबगंज जनपद गोण्डा एंव प्रतिवादी संख्या-06 श्री कृष्ण कुमार पुत्र छबीले निवासी बेलसर डीहा ,तहसील तरबगंज जनपद गोण्डा को मा0 राष्ट्रीय हरित अधिकरण (एनजीटी),नई दिल्ली द्वारा पारित आदेश दिनांकः 16.05.2025 के अनुपालन मे लखनऊ कारागार मे निरूद्ध प्रतिवादीगण उपरोक्त पर विशेष वाहक के माध्यम से आदेश की प्रति तामीला कराकर तामीली प्रति यथाशीघ्र उपलब्ध कराने का अनुरोध किया गया है।

अत उपर्युक्त विषक से सम्बन्धित पत्र संलग्न कर इस निर्देश से प्रेषित है कि थाना स्तर से एक उप निरीक्षक को उपरोक्त प्रकरण मे नामित करे जो कार्यालय जिलाधिकारी गोण्डा से सम्पर्क स्थापित कर लखनऊ कारागार मे निरूद्ध प्रतिवादीगण उपरोक्त को मा0राष्ट्रीय हरित अधिकरण (एनजीटी),नई दिल्ली द्वारा पारित आदेश दिनांकः16.05.2025 की प्रति तामीला कराकर तामीली प्रति यथाशीघ्र कार्यालय जिलाधिकारी गोण्डा को उपलब्ध कराये।

पुलिस अधीक्षक
गोण्डा।

प्रतिलिपिः- अपर पुलिस अधीक्षक (पश्चिमी) गोण्डा को सूचना एंव आवश्यक कार्यवाही हेतु प्रेषित।

2.क्षेत्राधिकारी तरबगंज को इस निर्देश से प्रेषित कि अपने निकट पर्यवेक्षण मे उपरोक्त आदेश का अनुपालन कराना सुनिश्चित करें।

585

Ture English Translation of ANNEXURE P/3

Office of Superintendent of Police, Gonda

No. Writ/2026 Date- February 18, 2026

Inspector-in-Charge,

Police Station-Tarabganj, Gonda

Please refer to letter no. 634/JA (Hon'ble NGT)/2026 dated February 2026 by the office of the District Magistrate, Gonda, by which respondent no.-05, Shri Ishaq S/o Nakkhu R/o Belsar Deeha, Tehsil Tarabganj, District Gonda and respondent no.-06, Shri Krishna Kumar S/o Chhabile R/o Belsar Deeha, Tehsil Tarabganj, District Gonda, lodged in Lucknow Jail, in compliance with the order dated 16.05.2025 passed by Hon'ble National Green Tribunal (NGT), New Delhi, have been requested to serve a copy of the order on the above mentioned defendants lodged in Lucknow Jail through special carrier and to provide the service copy as soon as possible.

Therefore, relevant Letter for the above matter is enclosed and sent with the direction that a sub-inspector from the police station level be nominated in the above case, who should establish contact with the office of the District Magistrate, Gonda and serve a copy of the order dated 16.05.2025 passed by the Hon'ble (National Green Tribunal (NGT), New Delhi) to the above defendants lodged in Lucknow Jail and make the copy of the service available to the office of the District Magistrate, Gonda as soon as possible.

Superintendent of Police Gonda.